

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Service Tax Miscellaneous Application No. 85270 of 2020

(On behalf of Appellant)

In

Service Tax Appeal No. 87511 of 2019

(Arising out of Order-in-Appeal No. MKK/85/RGD APP/2019-20 dated 24.05.2019 passed by the Commissioner of Central Tax, Central Excise & Service Tax (Appeals), Raigad.)

M/s. Swaraj Mega Structure Pvt. Ltd.

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Raigad**

.....Respondent

APPEARANCE:

None for the Appellant

Shri Saikrishna Hatangadi, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/86958 / 2021

Date of Hearing: 29.09.2021

Date of Decision: 29.09.2021

PER: BENCH

Since, appellant have sought for withdrawal enclosing copy of form SVLDRS-1 & SVLDRS-3 along with challan for payment of tax liability as per SVLDRS-3.

2. Taking note of above, the miscellaneous application is allowed and appeal dismissed as withdrawn.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**

Prasad